

21-6-2002

We have heard learned Counsel Shri P.A. Parabhakeran for the Applicant.

C.P. No. 45702 was heard by us on 14-6-2002 when we had directed learned Counsel Shri V.D. Vadavkar for Shri M.I. Sethna to let us know as to what were the reasons for rejecting the application. Learned Counsel Shri Vadavkar today produced before us a copy of the Confidential Minutes of the meeting of the Committee for Compassionate Appointment held on 4-3-2002 and 18-3-2002. We have perused this. After perusing this and hearing learned Counsel Shri Parabhakeran, we are of the opinion that the reasons for the rejection as contained in the aforesaid Minutes can be communicated through a separate letter to the applicant. We order accordingly. The communication should be done within 10 days from the date of receipt of copy of this order.

Copy of C.P. has been provided to Shri Vadavkar for reference and aforesaid copy of Minutes also returned to him.

List the case on 23-7-2002.

S. Jain

mj.

(S. K. Jain) mcd

B. N. Bahadur
(B. N. Bahadur)
m(A)

Recd. one copy
of C.P. No. 45702
21-6-2002
S. J. Bhosale
for
M. I. Sethna
on 21-6-02

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1) 23-7-2002 C.P. NO: 45/2002.

Applicant by Shri P.A. Prabhakaran.

Respondents / contemnors by Shri V.D. Vadhaekar.

At the request of Ld. counsel for contemnors, case adjourned to 24-7-2002.

^{Prm}
(S.L. Jain)
M(J)

^{Prm}
(B.N. Bahadur)
M(A)

es

2) 24-7-2002

C.P. NO: 45/2002.

Applicant by Shri P.A. Prabhakaran.

Ld. counsel for Respondents, Shri V.D. Vadhaekar, places on record the order dated 17/18-7-2002.

After hearing the Ld. counsel for Petitioner, we are of the considered opinion that no contempt is made out for the reason that respondents have reconsidered the claim of the applicant for compassionate appointment on grounds other than enumerated in para 5 of the order. The contention of the Ld. counsel for the petitioner is that the Respondents ^{ought to have} not considered the other grounds, ^{as no other ground existed earlier} ~~as no other ground existed earlier~~.

It suffices to say, if the applicant has any grievance in this respect, he is free to agitate the matter in accordance to law but not by way of contempt petition. Since no contempt is made out, ^{notice on} the C.P. is discharged. No costs.

es
29/7

(S.L. Jain)
M(J)

(B.N. Bahadur)
M(A)

Prm ake me